

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'F' : NEW DELHI)**

**BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER
and
SHRI KULDIP SINGH, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCE)

**ITA No.2454/Del./2017
(ASSESSMENT YEAR : 2014-15)**

Shri Pramod Kumar Agarwal, vs. ACIT, Central Circle 3,
Flat No.805, Plot No.41, New Delhi.
Elephants Heights, Sector 10,
New Delhi – 110 075.

(PAN : AAJPA8874B)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Ms. Umang Luthra, Advocate
REVENUE BY : Ms. Ranu Mukhurji, Senior DR

Date of Hearing : 08.02.2021

Date of Order : 08.02.2021

ORDER

PER KULDIP SINGH, JUDICIAL MEMBER :

Appellant, Shri Pramod Kumar Agarwal (hereinafter referred to as 'the assessee'), by filing the present appeal, sought to set aside the impugned order dated 28.02.2017 passed by learned CIT (A)-25, Delhi qua the assessment year 2014-15.

2. Ld. Counsel for the assessee filed an application seeking withdrawal of the appeal on the ground that the assessee has opted

to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed necessary Forms 1 & 2 with the Tax Department, which was accepted and processed vide Form 3 issued by the Tax Department.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

Order pronounced in open court on this 8th day of February, 2021 after the conclusion of the virtual hearing.

**Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER**

**sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

**Dated the 8TH day of February, 2021
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-25, New Delhi.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT
NEW DELHI.**